

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
9	26.5.1998	<p>Heard Shri T.K.Sen, the learned lawyer for the applicant, and Shri Akhaya Misra, learned Additional Standing Counsel appearing for the respondents, on the question of jurisdiction. In this O.A. under Section 19 of Administrative Tribunals Act, 1985, the petitioner, who is a Constable/Mali in Central Reserve Police Force has prayed for quashing the order dated 14.12.1993 removing him from service after conclusion of the departmental enquiry against him and the order dated 14.7.1994 of the appellate authority at Annexure-9 rejecting his appeal. From the petition, it is seen that the applicant is a Constable/Mali and his number is Sepoy 871260073. From this it appears that he is a combatant in the C.R.P.F. Central Reserve Police Force is an armed force of the Union. Under Section 2 of Administrative Tribunals Act, 1985, the Tribunal has no jurisdiction to entertain grievance of persons belonging to armed force of the Union. In view of this, it is held that the application is not maintainable and the same is, therefore, rejected. No costs.</p>	<p>Re hearing, 12 26.5.98 Bench</p>

(SOMNATH SOM)

VICE-CHAIRMAN